

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 290 OF 2016 &
IA NO. 709 OF 2017 &
IA NO. 63 OF 2018**

Dated: 23rd February 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gail (India) Ltd.

.... Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Yogender Handoo

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1

Ms. Sumiti Yadav

Ms. Kaustav Som for R-2

ORDER

Learned counsel appearing for the Appellant submits that he does not wish to file rejoinder to the reply filed by the Respondent No. 1.

Learned counsel appearing for the Respondent No. 2 seeks two weeks' time to file sur rejoinder.

Learned counsel appearing for the Appellant prays that he may be permitted to file the reply to the sur rejoinder, if any need arises.

Submissions made by the learned counsel for both the parties are placed on record.

Two weeks' time is granted to the learned counsel for the Respondent No. 2 to enable her to file sur rejoinder on or before 12.3.2018 after duly serving copy on the other side. The learned counsel for the Appellant is granted liberty to file his reply to sur rejoinder, if required, thereafter.

List the matter on **23.03.2018** as agreed by the learned counsel for both the parties.

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)